

GOVERNMENT OF INDIA
MINISTRY OF FOOD PROCESSING INDUSTRIES
LOK SABHA
UNSTARRED QUESTION NO. 6404
ANSWERED ON 02ND APRIL, 2026

FOOD QUALITY IN FOOD PROCESSING INDUSTRIES

6404. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of *FOOD PROCESSING INDUSTRIES* be pleased to state:

- (a) the steps taken to strengthen food quality, safety standards and value addition in food processing industries across the country;
- (b) the details of schemes being implemented to promote Self Help Groups (SHGs), Farmer Producer Organisations (FPOs) and small entrepreneurs in food processing and allied activities under Mega Food Parks and other initiatives;
- (c) the details of budget allocation, funds sanctioned and expenditure incurred for promoting food processing units, Mega Food Parks and SHG-based food processing enterprises during the last five years, State-wise; and
- (d) whether the Government proposes to expand support for SHG-led food processing units, skill training, modern technology and market linkages, particularly in rural and tribal areas including Odisha, to enhance food production, processing capacity and employment generation and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES
(SHRI RAVNEET SINGH)

(a): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science-based standards for articles of food and to regulate their manufacture, storage, distribution, sale, and import to ensure the availability of safe and wholesome food for human consumption. To maintain the food quality, FSSAI has established a network of 252 food testing laboratories for analysis of food samples and 24 Referral Food Laboratories for the analysis of appellate samples by empaneling food testing laboratories of various govt institutes, states and of private entities. Apart from this, there are 305 mobile food testing laboratories or Food Safety on Wheels (FSW) to combat adulteration in various food commodities, currently, deployed across 35 States/UTs.

FSSAI has issued an advisory dated 03.11.2025 reiterating strict compliance with environmentally sound procedures for disposal of seized, rejected, and expired food items, in line with earlier guidelines dated 21.12.2020 issued under Sections 38(4) and 47(4) of the Food Safety & Standards (FSS) Act 2006.

Further, FSSAI through its regional offices and also through the State/UT Food Safety Departments, carry out regular inspections & audits of all food business operators of all food products to ensure compliance with the standards & statutory requirements established under the FSS Act, 2006 and the Regulations made thereunder.

Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of food processing infrastructure through its two Central Sector Schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) scheme across the country.

Schemes of MoFPI are, inter alia, intended to increase the level of processing and decreasing the post-harvest losses and develop value-added products.

(b): Farmer Producer Organizations (FPOs) & Self Help Groups (SHGs) are eligible to apply under the schemes implemented by MoFPI. Under PMKSY, quantum of grant is provided at enhanced level of 50% of eligible project cost, in comparison to 35% for proposals from general areas (Subject to the maximum ceiling under respective sub-schemes) to Farmer Producer Organizations (FPOs) & Self Help Groups (SHGs).

Under Branding and Marketing component of the PMFME scheme, support is provided to Farmer Producer Organizations /Self Help Groups/Cooperatives or a Special Purpose Vehicle of micro food processing enterprises for developing a common packaging & branding with provision for quality control, standardization, and adhering to food safety parameters for consumer retail sale.

The Mega Food Park Scheme has been discontinued by MOFPI since 01.04.2021. So far, MoFPI has approved 41 Mega Food Parks in the country.

(c): No state-wise budget allocation is done under PMKSY & PLISFPI. Year-wise total allocation & funds utilized under PMKSY & PLISFPI since 2020-21 and funds released to State/UT -wise under PMFME schemes since 2020-21 are at **Annexure**.

(d): MoFPI provides financial assistance to the eligible entrepreneurs including SHGs, as per respective schemes guidelines across the country including Odisha.

Under the Capacity Building component of PMFME Scheme, MoFPI provides assistance for training of Trainers, District Resource Persons, Entrepreneurs and various other groups for Entrepreneurship Development Skilling (EDP+) & product specific skilling to meet the requirement of food processing industry.

Schemes implemented by MoFPI aim towards creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet which includes storage, transportation, value addition etc., thereby enhancing productivity, reducing wastage of agricultural produce, reduction in post-harvest losses, increasing the processing level and thereby creating off-farm employment opportunities including rural and urban areas of Odisha.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 6404 FOR ANSWER ON 02ND APRIL, 2026 REGARDING “FOOD QUALITY IN FOOD PROCESSING INDUSTRIES”

Details of funds allocated and funds utilized in PMKSY & PLISFPI schemes of MoFPI

(Rs in Crores)

Scheme	2020-21		2021-22		2022-23		2023-24		2024-25	
	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.
PMKSY	750.00	667.05	791	713.49	673.00	561.92	745	666.20	630	540.12
PLISFPI	Scheme started in 2021-22		10	9.27	801	489.83	1150	590.50	700	450.49

R.E.—Revised Estimates, A.E.- Actual Expenditure

State-wise funds released under PMFME Scheme since 2020-21

(Rs in Crores)

Sl. No.	State	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andaman & Nicobar Islands	1.82	1.92	0.34	0.38	0.00
2	Andhra Pradesh	34.98	25.12	18.57	46.25	10.62
3	Arunachal Pradesh	0.15	7.34	0.03	11.09	8.00
4	Assam	16.71	15.96	18.12	43.88	51.99
5	Bihar	9.05	13.59	1.61	88.65	100.39
6	Chandigarh	0.40	1.06	0.44	0.31	0.00
7	Chhattisgarh	7.04	8.88	1.44	7.69	7.00
8	D&NH and Daman & Diu	0.40	0.89	0.14	0.00	0.00
9	Delhi	0.50	0.32	1.15	0.50	4.25
10	Goa	0.41	3.14	1.81	2.08	2.50
11	Gujarat	16.55	8.53	1.98	7.02	15.00
12	Haryana	3.23	3.98	5.46	11.25	25.00
13	Himachal Pradesh	5.19	7.64	13.75	57.12	3.49
14	Jammu & Kashmir	8.19	1.50	2.16	2.68	25.75
15	Jharkhand	2.69	1.74	0.00	9.79	14.22
16	Karnataka	32.47	21.48	31.07	27.76	57.50
17	Kerala	10.13	3.46	3.99	29.52	31.27
18	Ladakh	0.45	0.93	2.32	0.36	3.00
19	Lakshadweep	0.40	0.61	0.00	0.00	0.00
20	Madhya Pradesh	20.62	9.93	9.98	44.97	62.16
21	Maharashtra	27.58	26.60	76.87	120.00	175.44

22	Manipur	3.14	9.09	0.00	0.00	0.00
23	Meghalaya	2.69	3.04	0.39	1.00	3.71
24	Mizoram	7.73	2.94	0.00	0.00	0.00
25	Nagaland	6.64	5.90	0.41	3.97	3.75
26	Odisha	30.37	29.93	2.97	15.46	18.03
27	Puducherry	1.16	0.79	0.68	2.46	3.00
28	Punjab	5.76	9.36	16.31	30.65	72.89
29	Rajasthan	14.51	13.44	4.79	16.98	4.90
30	Sikkim	5.12	1.51	1.75	0.91	5.86
31	Tamil Nadu	12.95	3.23	24.02	72.00	98.59
32	Telangana	33.16	16.88	2.31	15.40	47.82
33	Tripura	3.11	10.35	0.15	1.13	3.75
34	Uttar Pradesh	36.29	24.08	21.06	79.55	140.07
35	Uttarakhand	6.03	2.26	2.45	8.24	14.06
36	West Bengal	0.00	0.00	0.00	6.28	2.50
